recruited (DR) Indian Administrative Service (IAS) Officers, Government has decided to annually recruit 180 IAS DR Officers from Civil Services Examination (CSE)-2012 till CSE-2020.

Further, induction of officers by promotion/selection to All India Services from State Civil Services is also a continuous process. Based on the available year-wise vacancies in each cadre and on the proposals of the State Governments concerned, recruitments are done as per the recommendations of Selection Committee Meeting convened by Union Public Service Commission(UPSC).

Statutory status to CBI

608. KUMARI SELJA: Will the PRIME MINISTER be pleased to state:

(a) whether Government is aware that Chief Justice of India had stated that the Central Bureau of Investigation (CBI) be given a Statutory status;

(b) if so, the details thereof;

(c) the steps taken by Government to ensure that CBI functions as an effective and impartial investigation agency;

(d) whether there are a large number of vacancies in ranks like the executive, law officer and technical officer; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) CBI has informed that during the D.P. Kohli Memorial Lecture held on 13th August, 2019, at Vigyan Bhawan, New Delhi, the then Chief Justice of India, Hon'ble Mr. Ranjan Gogoi delivered a lecture on the topic "The Role of Police in Strengthening Justice Delivery", touching on issues related to legal ambiguity which he felt had an impact on the working of the agency. He also spoke about the current challenges and roadmap in the future for the agency.

(c) CBI derives its powers as Delhi Special Police for the investigation of crimes under the Delhi Special Police Establishment Act, 1946. The Central Government does not interfere in the investigation of cases carried out by CBI. The Director, CBI has been vested with greater financial and administrative powers.

(d) and (e) The position in these designations in CBI as on 31.10.2019 is as under:-

Designation	Sanctioned Strength	Actual Strength	Vacancy
Executive Ranks	5000	4140	860
Law Officers	370	296	74
Technical Officers	162	67	95

The CBI is taking active steps to fill up these vacancies.

Implementation and monitoring of Food Security Act

609. SHRI ANAND SHARMA: Will the Minister of PLANNING be pleased to state:

(a) whether Government's attention has been drawn to India's rank falling to 102 out of 117 countries in the Global Hunger Index below Bangladesh, Nepal and Pakistan;

(b) if so, the details thereof and the reasons therefor;

(c) whether India has highest share of child wasting which rose from 15.5 per cent to 20.8 per cent and child stunting at 30.9 per cent;

(d) steps proposed to address the challenge of undernourishment, starvation and malnutrition among infants/children and caring mothers; and

(e) steps taken in coordination with States to implement and monitor the Food Security Act to ensure distribution of essential commodities?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING (RAO INDERJIT SINGH): (a) Yes, Sir.

(b) As per the methodology cited in the Global Hunger Index, 2019, it is mentioned that the Index has been calculated based on the following four indicators:–

(i) the percentage of population that is undernourished;

(ii) the percentage of children under five years old who suffer from wasting;

(iii) the percentage of children under five years old who suffer from stunting; and

(iv) child mortality.